

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 10-05-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : Nexus Electro Steel Ltd
PETITION NUMBER : CP/IBC/377/2020
APPLICATION NUMBER : a) IA(IBC)/1248(CHE)/2024
b) IA(IBC)/1249(CHE)/2024

ORDER

8)(a) IA(IBC)/1248(CHE)/2024 in CP/IBC/377/2020

Ld. Counsel Ms. K. Dharaniya Shree for the Applicant.

This is an Application seeking extension of Liquidation period by 6 months with effect from 14.04.2024. The Applicant stated that sale has been completed and distributed the money to all the stakeholders and the liquidation is in final stage.

In view of the above, the extension is granted for 6 months to complete the liquidation process.

IA(IBC)/1248(CHE)/2024 is allowed and is disposed off.

8)(b) IA(IBC)/1249(CHE)/2024 in CP/IBC/377/2020

Ld. Counsel Ms. K. Dharaniya Shree for the Applicant

This is an Application seeking condonation of delay of 14 days in filing the Application seeking extension of Liquidation period. The reasons for the delay are given in para 9 of the Application which is reproduced below:

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“The applicant submits that the Application for extension has to be submitted on or before 14.04.2024. Due to certain administrative reasons in the office of the counsel for the Applicant, the Application seeking extension of time was not submitted with prescribed time limit.”

In view of the above, the delay is condoned and **IA(IBC)/1249(CHE)/2024 is disposed off.**

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

phk